

(X)

[REDACTED] [REDACTED]

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, NEW BOMBAY BENCH, BOMBAY.

CAMP AT: NAGPUR

REGN.NO. O.A. 123 of 1990

Decided on: 8.10.90

Anand s/o Namdeo Dhongde,
R/o Ward No.61, Near Buddha Mandir,
Zingabai Takli, P.O.Mankapur,
Nagpur- 440630.

..Applicant

Versus

Union of India through the Secretary, Department of Posts,
Ministry of Communication, New Delhi and three
others.

...Respondents

CORAM :- HON'BLE MR.P.S.CHAUDHURI, MEMBER(A).

HON'BLE MR.S.K.JAIN, MEMBER(J).

...

Present: Applicant by Mr.D.B.Walthare, Advocate.

Respondents by Mr.S.V.Gole, Advocate.

...

ORDER

S.K.JAIN, JM(ORAL):-

The applicant has impugned the order dated 11.1.90 (Annexure 4) whereby disciplinary proceedings were contemplated against him and he was put off from duty. Instead of filing an appeal under the relevant rules, he has chosen to file the present O.A. It is the common case of both the sides that statutory appeal lies against the impugned order.

2. In the circumstances, we allow the applicant to file the statutory appeal against the impugned order before the competent authority within 15 days and the same will be

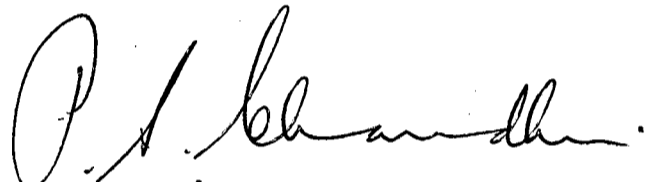
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O.A.No.123 of 1990:

disposed of on merits by recording a speaking order, by 31st December, 1990. A copy of the order so passed in the appeal will be made available to the ^{applicant} /within 7 days of the passing of the order, so that in case, he still feels aggrieved, he may file a fresh application for the redressal of his grievances. A copy of this order be furnished to the applicant free of costs. O.A. stands disposed of with the above direction. MP 720 of 1990 also stands disposed of.


(S.K. JAIN)
MEMBER(J)


(P. S. CHAUDHURI)
MEMBER(A)

"DESH"
8.10.90.